

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (Crl.) Nos.7653-7654/2016

(Arising out of impugned final judgment and order dated 07-09-2005 in CRLA No.4622/2004 and CRLA No.4624/2004 passed by the High Court Of Judicature At Allahabad)

INDRAJIT MALLAH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(FOR ON IA 16298-99/2016-Application for juvenility)

Date : 22-09-2017 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Krishna Pal Singh, AOR
Ms. Anvita Aparajita, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Hearing expedited.

(ASHA SUNDRIYAL)
COURT MASTER

(CHANDER BALA)
COURT MASTER